

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1033/1991

(8)

New Delhi this the 10th Day of July 1995.

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr. B.K.Singh, Member (A)

1. Yad Ram S/o Shri Man Singh, Casual Labour, Gaunge man  
under Permanent Way Inspector, NR, Rajghat Narora,  
Distt. Bulandshahr, UP.

R/o : Yad Ram, Village Lachhimpur, P.O.Kesar,  
Distt. Bulandshahr.

2. Mohd.Yamin S/o Shri Rashid Ahemd, Gangeman, under  
Permanent Way Inspector, NR. Rajghat Narora,  
Distt. Bulandshahr, UP

Residential Address: Mohd amin, Gange No.5, Railway  
Station, Rajghat, Narora, Distt. Bulandshahr

3. Giri Rajkishore, S/o Shri Narain Prasad, Gateman,  
Gate No.62-C, Railway Station, Rajghat Narora,  
Distt. Bulandshahr, UP

Residential Address:

Giri Rajkishore, Gate No.62-C, Railway Station  
Rajghat Narora, Distt. Bulandshahr, UP

4. Babu Singh S/o Shri Hoti Lal, Gangeman under PWI,  
NR, Rajghat Narora, Distt. Bulandshahr UP.

Residential Address: Babu Singh, Atroli Road,  
Railway Station, Rajghat Narora, Distt. Bulandshahr(UP)

5. Damber S/o Shri Shannoo, Gangeman under PWI,  
Rajghat Narora, Distt. Bulandshahr UP

Residential Address: Damber, Rajghat Narora, Railway  
Station, Distt. Bulandshahr, UP

6. Nathu S/o Shri Rohan, Gangeman,(Casual) under PWI,  
NR, Rajghat Narora, Distt. Bulandshahr, UP.

Residential Address: Nathu, Railway Quarters,  
Railway Station, Rajghat Narora, Distt.Bulandshahr,UP

7. Kanti Prasad S/o Shri Man Singh,Casual Gangeman,  
under PWI, NR, Rajghat Narora, Distt.Bulandshahr,UP

Residential Address: Kanti Prasad, Railway Quarters,  
Railway Station, Rajghat Narora, Distt.Bulandshahr,UP

Applicants

(By Advocate: Shri G.D. Bhandari)

vs.

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.

Respondents

(By Advocate: Shri O.P. Kshatriya)

O R D E R (Oral)

Hon'ble Mr. A.V. Haridasan, Vice Chairman (J)

The learned counsel for the applicant, Shri G.D. Bhandari, states that the applicants have got <sup>Some</sup> relief and <sup>Seeks</sup> sought permission to withdraw the case with liberty <sup>from the</sup> <sup>of any</sup> to agitate the grievance through department. Granted <sup>as above</sup> the liberty to the applicants, the application is dismissed as withdrawn. No order as to costs.

  
(B.K. Singh)  
Member (A)

  
(A.V. Haridasan)  
Vice Chairman (J)